

**Central Administrative Tribunal
Ernakulam Bench**

**CP(C)/180/00108/2018 in
OA/180/00140/2017**

Friday, this the 1st day of February, 2019.

CORAM

**Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member**

G.Kuttappan, aged 65 years
S/o Gopalan
(Retired M.V. Driver,
Southern Railway,Trivandrum),
Residing at Suresh Bhavan,
Alampotta, Kovalassery P.O.,
Thiruvananthapuram-695 512

Petitioner

[Advocate: M/s Varkey & Martin rep by Mr.Sreeraj]

versus

Shri R.K.Kulshrestha
General Manager,
Southern Railway, Park Town P.O.,
Chennai-600 003.

Respondent

[Advocate: Mr.K.G.Mathews]

The CP(C) having been heard on 1st February, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)**By E.K.Bharat Bhushan, Administrative Member**

Mr.K.G.Mathews, learned counsel for the respondent states that the order has been fully complied with. This is confirmed by Mr.Sreeraj, advocate representing Mr.Martin G.Thottan for the petitioner.

2. In view of the aforesaid submission, the CP(C) is closed and notice discharged.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the petitioner:

Annexure A1: Copy of the order dated 21.01.2011 in OA No.319 of 2010 passed by this Tribunal.